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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1406/96

Date of Order: 3.12.96

BETWEEN :

1. S.Sudhir	10. S.A.Sattar
2. P.Appa Rao	11. M.A.A.Sultan
3. S.A.Mazeed	12. V.V.Ramana Rao
4. K.Prakash Rao	13. A.Venkateswarlu
5. K.Balababu	14. G.Lokabhiraman
6. B.R.Vasudevan	15. R.Sourirajulu
7. K.Janaki Ram	16. P.Esaiah
8. P.M.Raja Ratnam	17. M.V.Fernando
9. G.P.Krishnan	18. M.G.Sundaram .. Applicants.

AND

1. Union of India, rep. by the Chairman, Railway Board, Rail Bhavan, New Delhi-1.	
2. Union of India, rep. by the General Manager, S.C.Rly., Rail Nilayam, Secunderabad.	
3. Chief Personnel Officer, S.C.Rly., Rail Nilayam, Secunderabad.	.. Respondents.

Counsel for the Applicants .. Mr.G.Ramachandra Rao

Counsel for the Respondents .. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J\_U\_D\_G\_E\_M\_E\_N\_T

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Ms. Savithri for Mr.G.Ramachandra Rao, learned  
counsel for the applicants and Mr.V.Rajeswara Rao, learned  
standing counsel for the respondents.

2. There are 18 applicants in this OA. They have filed this OA  
praying for a direction to the respondents to step up the pay of  
the applicants in the Loco Supervisor posts on par with their

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junior Sri Virupaksha Rao with all attendant benefits including arrears of pay from the date when their juniors were getting more pay than the applicants.

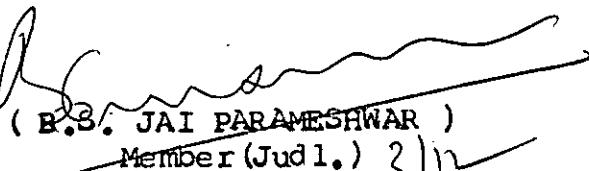
3. Applicant No.1 has filed his representation dt. 21.8.95 (A-VIII) Though it is stated that similar representations were filed by the rest of the applicants, those representations were not enclosed to the OA.

4. Under the circumstances referred to the following direction is given :-

R-3 should dispose of the representation of the applicant No.1 dt. 21.8.95 in accordance with the rule. If similar representations had already been received those representations are also <sup>also</sup> should be disposed of in accordance with the rules. If applicants No.2 to 18 have not submitted <sup>any</sup> the representation so far, they may submit the same, and as and when those representations are received those representations also may be disposed of in accordance with the rules.

5. The OA is ordered accordingly at the admission stage itself. No costs.

6. (Registry should send a copy of the OA along with its enclosures and judgement to R-3).

  
( B.S. JAI PARAMESHWAR )

Member (Judl.) 3/12

  
( R. RANGARAJAN )

Member (Admn.)

Dated : 3rd December, 1996

(Dictated in Open Court)

sd

  
D.R.J.

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O.A.NO.1406/96

## Copy to:

1. The Chairman, Railway Board,  
Rail Bhavan, New Delhi.
2. The General Manager, South Central Railway,  
Railnilayam, Secunderabad.
3. Chief Personnel Officer, South Central Railway,  
Railnilayam, Secunderabad
4. One copy to Mr.G.Ramachandra Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGOC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

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Typed By  
Compared byChecked By  
Approved byTHE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

The Hon'ble Shri Justice Parameshwar MJ

DATED: 3/12/96ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.in  
R.A.NO. 1406/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

H/w expg of A and retd of B  
G.O. 3

केन्द्रीय प्रशासनिक विधिकार्य  
Central Administrative Tribunal  
शिथल/DEEPATCH

18 DEC 1996 *NSP*

हैदराबाद न्यायपीठ  
HYDERABAD BENCH